



2026:DHC:8328



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% *Date of Decision: 25.09.2026*# **CNR No. DLHC010350882026**+ **CRL.M.C. 5587/2026 & CRL.M.A. 23332/2026**

ANKUR YADAV AND ORS

.....Petitioners

Through: Mr. Vishal Arun Mishra and Ms.
Rupali Panwar, Advocates

versus

STATE OF NCT DELHI AND ANR

.....Respondents

Through: Mr. Sanjeev Sabharwal, APP for State
with SI Sachin
Mr. Neeraj Kumar Rohilla, Advocate
for R2 with R2 in person**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 87/2025 of PS Baba Haridas Nagar for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2 herein*) has settled all matrimonial disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.



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3. The respondent no.2 is present in court today and is identified by IO/SI Sachin. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. No child was born from wedlock of petitioner no.1 and respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that now she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 87/2025 of PS Baba Haridas Nagar for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

SEPTEMBER 25, 2026/as